

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1426/2017

This the 28th day of April 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. S.M. Veerabhadrappa
S/o Late Shri Shetru Mallappa,
Aged about 64 years,
R/o A-703, ANMOL APTT,
Plot-3A, Sector 2, DWARKA,
New Delhi-110075
Retired as Scientist 'G' and Director in DTRL,
Defence Research and Development Organisation - Applicant

(By Advocate: Mr. MS Ramalingam)

Versus

Union of India of India
Through the Secretary,
Ministry of Defence,
South Block, New Delhi-110011 - Respondent

(By Advocate: Mr. Hanu Bhaskar)

O R D E R (ORAL)

Hon'ble Mr. V. Ajay Kumar, Member (J):

Heard Mr. M.S. Ramalingam, counsel for the applicant and Mr. Hanu Bhaskar, learned counsel, on receipt of advance notice for the respondent.

2. The short grievance of the applicant in this OA is that though the disciplinary proceeding initiated against him was completed and that inquiry officer has submitted his report to the disciplinary authority and that the applicant had submitted his

representation against the said inquiry report and all these events happened about 15 months back, but the disciplinary authority till date has not passed any final orders thereon. Consequently, the retrial benefits of the applicant are withheld.

3. In the circumstances, the ends of justice will be met, if the OA is disposed of, without going into the merits of the case, by directing the respondents to pass final orders on the disciplinary proceeding initiated against the applicant, within two months from the date of receipt of a copy of this order, in accordance with law. The OA stands disposed of accordingly. No costs.

(K.N. Shrivastava)
Member (A)

(V. AJAY KUMAR)
Member (J)

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